

SHRI P. CHIDAMBARAM : We are ready for a discussion, subject to what you may say.

Voluntary Organisations in Andhra Pradesh Receiving Funds From Abroad

*1043. **SHRI V. SOBHANADREESWARA RAO :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of voluntary organisations receiving funds from abroad in Andhra Pradesh;

(b) the purpose for which such organisations are receiving funds from abroad; and

(c) the amount of funds received by these organisations during the last three years and its break up organisation-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) 1264 Organisations have been registered upto 31.12.1987 in Andhra Pradesh to receive foreign contribution under the Foreign Contribution (Regulation) Act, 1976.

(b) Government have identified 23 broad categories of purposes for which most of the foreign contributions are received by the various organisations. A copy of list of categories is given in the statement below :

(c) A large number of organisations in Andhra Pradesh are reporting receipt of foreign contribution. In view of the voluminous nature of this information, it is not feasible to furnish the details. If information regarding any particular organisation is required, the same can be furnished.

"FORM" FC-9

(See rule 8)

Certificate to be given by Chartered Accountant

I/We have audited the accounts of _____ (name of Association and its full address including State and Pincode, if registered society, its registration and State of registration), for the calendar year ending 31-12 198 and examined all relevant books and vouchers and certify that according the audited accounts :—

- (i) the brought forward foreign contribution at the beginning of the year 198 was Rs. _____ P _____
- (ii) Foreign contributions of/worth Rs. _____ were received by the Association during the calendar year 198.
- (iii) The balance of unutilised foreign contribution with the Association at the end of the year 198 was Rs. _____.
- (iv) Foreign contribution amounting to/worth Rs. _____ have been utilised for the following purpose during the year :—

Sl. No. Purpose for which foreign contribution utilised	Total Available		Utilised Balance	
	Previous Balance	Current Receipts		
(i) Care of Orphans				
(ii) Maintenance and Repair of : (a) Churches (b) Gurudwaras (c) Fire Temples (d) Mosques (e) Temples (f) Buddhist Monastries (g) Others (Tick the Appropriate Item)				
(iii) Publication of Religious Books, Pamphlets and other Religious Literature				
(iv) Publication of Books Pamphlets and other Literature other than Religious				
(v) Construction/Extension of : (a) Churches (b) Gurudwaras (c) Fire Temples (d) Mosques (e) Temples (f) Buddhist Monastries (g) Others (Tick the Appropriate Item)				
(vi) Help for the Poor, Aged and Destitutes				
(vii) Seminars and Conferences				
(viii) Religious Education of Preachers/Priests				
(ix) Religious Functions				
(x) Functions other than Religious				

Sl. No. Purpose for which foreign contribution utilised	Total Available		Utilised	Balance
	Previous Balance	Current Receipts		
(xi) Constuction and maintenance of hostels				
(xii) Construction and Maintenance of Schools/Colleges				
(xiii) Agricultural Activities				
(xiv) Animal Husbandry				
(xv) Rural Development				
(xvi) Technical Education				
(xvii) Research				
(xviii) Stipends and Scholarships				
(xix) Vocational Training				
(xx) Health care and Family Planning				
(xxi) Relief for Natural Calamities				
(xxii) Relief for Riot Victims				
(xxiii) Any other purpose other than above with details				
21. Total :				

- (2) Certified that the Association has maintained the accounts of foreign contributions and records relating thereto in the manner specified in section 13 of the Foreign Contribution (Regulation) Act, 1976 read with rule 8 (1) of Foreign Contribution (Regulation) Rules, 1976.
- (3) The information furnished above is correct as checked by me/us.

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Signature of Chartered Accountant

SHRI V. SOBHANADREESWARA RAO : The answer to part 'c' of the question is very vague and inadequate. So, I ask the hon. Minister whether he will place the information which I sought in part 'c' of the question as well as how many organisations in Andhra Pradesh have received foreign contributions during the last three years and what was the total quantum of assistance in each of the last three years on the Table of the House? If the hon. Minister has the information, let him say what was the total quantum of assistance in each of these three years which these voluntary organisations have received so far and if he does not have it, will the hon. Minister place it on the Table of the House at least by the monsoon session?

SHRI P. CHIDAMBARAM : As I said in answer to part (a), 1,264 organisations have been registered. Each one of these organisations submits a half-yearly report and an annual report regarding contributions.

Then, there are non-registered organisations which can apply for prior permission for a specific contribution. The numbers run into over a thousand. But to give an indication of the size of the work that hon. Member wants me to do, I will do, if the hon. Members asks me to do it, in 1984 for which final computerised figures are available, 371 organisations of Andhra Pradesh reported receipt of contribution and the amount was Rs. 25.34 crores.

If you want me to give the whole list of the 300 or 400 organisations, it will take a lot of time. If you have any particular organisation in mind, or group of organisations, I am willing to furnish the information.

SHRI V. SOBHANADREESWARA RAO : You are denying the Members the opportunity. . . .

SHRI P. CHIDAMBARAM : No.

MR. SPEAKER : is ready but it is a voluminous report.

SHRI V. SOBHANADREESWARA RAO : May be it is voluminous. If we have the information about specific organisations, we will put the question about those particular specific organisations. By not giving adequate information, he is denying the opportunity for us to scrutinise and to examine which organisations have received those funds and how they have been utilised. We can also get from our source of information so that we can further put any questions. Let him give an opportunity to the Members. That is not there.

SHRI P. CHIDAMBARAM : I am willing to place on the Table of the House the list of 371 organisations which received Rs. 25.34 crores in 1984. I will place the rest as soon as they are computerised.

SHRI V. SOBHANADREESWARA RAO : My second supplementary is whether it was examined that these amounts which are being given for some specific purposes have been unutilised for the specific purposes for which they were given or not. May I know, in respect of how many voluntary organisations, it has been found that these funds were not used for those specific purposes for which they were intended and, if so, what action has been taken by the Government on such of the voluntary organisations which failed to utilise the funds for the specific purpose? How do you monitor it?

SHRI P. CHIDAMBARAM : I said, in answer to an earlier question, that mis-utilisation of purpose is not one of the grounds, as the law stands today, on which action can be taken and, therefore, this has

been identified as an areas which has a loophole.

As I said earlier, this Act was passed in 1974, was amended in 1985 and was enforced. Misutilisation, in the sense the hon. Member is using the word, is not one of the grounds. We identified this. The amendments are ready and the amendments will be introduced

PROF. K.K. TEWARY : They are being diverted for political agitations in the country.

SHRI P. CHIDAMBARAM : With great respect, I can only answer as the law stands today and the loopholes which are found. There are other violations of the law which are penalised by the Act. We have our monitoring system in the Ministry. We have chartered accountants and inspectors who look into other violations.

In respect of Andhra Pradesh, seven organisations have been placed in the prior permission category for various violations. One organisation has been placed in the prohibited category. Five organisations have been declared as organisations of a political nature, not being a political party. One criminal case has been filed against one organisation registered in Andhra Pradesh. So, action has been taken in respect of organisations in Andhra Pradesh where violations have been found.

PROF. K. K. TEWARY : Sir, this is threatening the security of the country. There should be a comprehensive law. Government should promise that. Is the Government bringing a comprehensive law in the next session ?

MR. SPEAKER : Mr. Tewary, what are you doing there ?

(Interruptions)

PROF. N. G. RANGA : Why can't the hon. Minister assure the House about that ?

[Translation]

SHRI V. TULSIRAM : Mr. Speaker, Sir I want to know from the hon. Minister the amount received from abroad and from

the Government of India, if any, during the last three years by AWARE, an organisation in my Constituency in Andhra Pradesh and also the purpose of this organisation. What works does this organisation undertake with the funds received from abroad ? I know that the funds are being misused. Will you examine the matter and conduct an enquiry and take action if the organisation is found guilty ?

[English]

SHRI P. CHIDAMBARAM : Sir, AWARE is an organisation where we have found some violations. We have placed them in the prior permission category. The matter is being investigated... *(Interruptions)* I am answering about AWARE.

PROF. N. G. RANGA : In the light of the facts which have come to light not only now but in the recent past in the other House also, Government should come forward, on an early occasion, to amend this law and make it fool-proof so that political interests of other countries would not try to exploit the social and economic weakness of our country.

SHRI P. CHIDAMBARAM : I entirely agree with the hon. Member. Amendments have been finalised. It was my hope that we would be able to introduced it in this Session. But I am absolutely sure that we will introduce it in the next session.

MR. SPEAKER : Please make it fool-proof this time.

Celebration of Baisakhi by Terrorists
in Golden Temple Complex

*1044. **SHRI V. SREENIVASA PRASAD :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the militants in side the Golden Temple Complex celebrated Baisakhi on 13 April, 1988 by hoisting so called Khalistan flags and firing shots in the air;

(b) if so, the details in this regard; and

(c) the steps taken or proposed to be taken in this matter ?

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC